

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 319**

IA - 674/2024

**IN**

**IB-657/PB/2023**

**IN THE MATTER OF:**

Indian Bank

.... Petitioner/Applicant

Vs.

Mr. Pranav Bansal

.... Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 02.05.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Amod K. Dalela, Adv.

For the Respondent : Mr. Jasjeet Singh, Mr. Sujoy Datta, Mr. Vibhor Kapoor, Advs.

For the RP : Ms. Shagun Bharti, Adv., Mr. Roshan Lal Jain, RP

**ORDER**

**IA - 674/2024**

Ld. Counsel appearing for the Personal Guarantor shall take necessary steps to bring the reply on record within three days.

List the matter **on 16.05.2024.**

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay